

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO.482 OF 2009

Monday, this this the 27th day of July, 2009.

CORAM:

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Jayakumar C.Menon
Lower Division Clerk
All India Radio
Thrissur, Kerala

... **Applicant**

(By Advocate Mr. Rajesh R Pillai)

versus

1. The Union of India represented by the
Secretary to Government
Ministry of Information & Broadcasting
New Delhi
2. The Director General
All India radio
Akashvani Bhavan, Parliament Street
New Delhi
3. The Station Director
All India radio
Thiruvananthapuram

... **Respondents**

(By Advocate Mr. TPM Ibrahiom Khan, SCGSC)

The application having been heard on 27.07.2009 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Heard the counsel for the applicant. It has been stated that in so far as the Modified ACP is concerned, the same is applicable from a particular date and old cases will not be re-opened. The request of the counsel for applicant is that the pending representation of the applicant regarding ACP under the old scheme may be directed to be disposed of within a time schedule. As the prayer is genuine and reasonable, we direct the respondents to dispose of the

pending representation relating to ACP filed by the applicant within a period of two months from the date of receipt of a copy of this order.

2. The grounds taken in this OA may be taken as supplementary to the OA. With the above direction, OA is closed. No costs.

Dated, the 27th July, 2009.



K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

VS